

CCPA 63 of 2009

ORDER [Oral]


28.05.2010

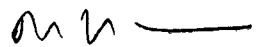
None for the petitioner.

~~None for the respondents.~~ *Shi mukundya*

informing
It was also pointed out by the official respondents on the last occasion that the writ petition bearing No. 2819 of 10 has already been filed. The learned ^{*A*}counsel for the applicant was directed to come prepared and argue on the point of admission of this CCPA, in view of the pendency of the writ petition.

2. *also submitted that -*
~~he~~ ^{*he*} The learned counsel for the petitioner has purposely evaded his appearance as he has no case of contempt. The CCPA is dismissed for non-prosecution.


[Sudhir Kumar] M [A]


[Rekha Kumari] M [J]

/cbs/